

Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section

The Meeting No.15/AM-19 dated 25.10.2018 actually held on 01.11.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri S.K.Mohapatra, DDG	DGFT
4	Shri Dinesh Baid, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 14/AM-19 dated 11.10.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 15/AM-19 dated 25.10.2018 and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 15/84-ALC3/2018 **MEETING DATE** : 25.10.2018

<b>Case No.:</b> 15/15/84-ALC3/2018	Party Name:SUNLARGE INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
1 HQ File :01/84/050/00271/AM19/	RLA File :07/24/040/00042/AM17/	Lic.No/Date:0710109815 13.05.2016	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:</b> 2/12/84-ALC3/2018	Party Name:INDAUTO FILTERS,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
2 HQ File :01/84/050/00178/AM19/	RLA File :07/24/040/00019/AM18/	Lic.No/Date:0710111468 25.04.2017	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is not received so far. Committee decided to wait for the reply.  The case stands deferred to 06.12.2018.			

<b>Case No.:</b> 6/13/84-ALC3/2018	Party Name:PEACOCK IMPEX	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
3 HQ File :01/84/050/00236/AM19/	RLA File :32/24/040/00005/AM18/	Lic.No/Date:3210078163 25.04.2017	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is still being awaited. Committee decided to give them a final reminder and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 06.12.2018.			

<b>Case No.:</b> 16/15/84-ALC3/2018	Party Name:VICKY BRUSH COMPANY	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
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HQ File :01/84/050/00272/AM19/	RLA File :04/24/040/00028/AM18/	Lic.No/Date:0410163108 16.05.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to allow 2% wastage on input of the product. RA concerned may take necessary action subject to compliance of other usual conditions			

<b>Case No.:19/26/84- ALC3/2017</b>	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status: Deferred</b>
HQ File 5 :01/84/050/00403/AM18/	RLA File :34/24/040/00264/AM18/	Lic.No/Date:3410043756 28.12.2017	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is still being awaited. Committee decided to give them a final reminder and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 06.12.2018.			

<b>Case No.:3/13/84- ALC3/2018</b>	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status: Deferred</b>
HQ File 6 :01/84/050/00233/AM19/	RLA File :07/24/040/00275/AM18/	Lic.No/Date:0710112655 09.01.2018	Defer Date: 06.12.2018
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP and no comments have been received. The committee decided to wait for the comments. The case stands deferred for re-listing on 06.12.2018.			

<b>Case No.:39/24/84- ALC3/2017</b>	Party Name:GOKUL POLYMERS PVT LTD	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status: Reject</b>
HQ File 7 :01/84/050/00336/AM18/	RLA File :05/23/040/00417/AM18/	Lic.No/Date:0510405435 24.01.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is still being awaited. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:27/6/84- ALC3/2018</b>	Party Name:GINZA INDUSTRIES LTD	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status: Deferred</b>
HQ File 8 :01/84/050/00107/AM19/	RLA File :52/24/040/00086/AM18/	Lic.No/Date:5210042573 21.03.2018	Defer Date: 06.12.2018
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm's reply has been received. Committee decided that same may be send to DIPP for their comments. The case stands deferred to 06.12.2018			

<b>Case No.:1/11/84- ALC3/2018</b>	Party Name:GRINDWELL NORTON LTD	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status: Deferred</b>
HQ File 9 :01/84/050/00169/AM19/	RLA File :03/94/040/00012/AM19/	Lic.No/Date:0310820575 20.04.2018	Defer Date: 06.12.2018.



**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is still being awaited. Committee decided to give them a final reminder and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 06.12.2018.

10	<b>Case No.:</b> 8/4/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00060/AM19/	RLA File :05/23/040/00029/AM19/	Lic.No/Date:0510406235 26.04.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's reply is still being awaited. Committee decided to give them a final reminder and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 06.12.2018.				

11	<b>Case No.:</b> 12/6/84-ALC3/2018	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Reject</b>
	HQ File :01/84/050/00092/AM19/	RLA File :34/24/040/00062/AM19/	Lic.No/Date:3410044154 18.05.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm's reply is not received so far. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

12	<b>Case No.:</b> 18/6/84-ALC3/2018	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00098/AM19/	RLA File :02/24/040/00029/AM19/	Lic.No/Date:0210208441 22.05.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 13.07.2018 and 10.08.2018 for PH alongwith sample. Firm's reply is still being awaited. Committee decided to give them a final reminder to furnish the sample of the product to examine the case. The case stands deferred to 06.12.2018				

13	<b>Case No.:</b> 22/8/84-ALC3/2018	Party Name:WELCOME FOOTWEARS	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00139/AM19/	RLA File :05/24/040/00129/AM19/	Lic.No/Date:0510406777 07.06.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm's reply has been received. Committee decided that same may be send to DIPP for their comments. The case stands deferred to 06.12.2018				

14	<b>Case No.:</b> 9/15/84-ALC3/2018	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00265/AM19/	RLA File :03/95/040/00199/AM19/	Lic.No/Date:0310821601 11.06.2018	



**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

15	<b>Case No.:</b> 27/8/84-ALC3/2018	Party Name:JAYANITA	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00144/AM19/	RLA File :05/23/040/00131/AM19/	Lic.No/Date:0510406874 15.06.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the case has been referred to DIPP. The case stands deferred for re-listing on 06.12.2018.				

16	<b>Case No.:</b> 30/8/84-ALC3/2018	Party Name:PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00147/AM19/	RLA File :07/24/040/00067/AM19/	Lic.No/Date:0710113451 19.06.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 06.09.2018 and 08.10.2018 to furnish the some requisite information. Firm's reply is still being awaited. Committee decided to give them a final reminder to furnish the sample of the product to examine the case. The case stands deferred to 06.12.2018.				

17	<b>Case No.:</b> 3/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00171/AM19/	RLA File :04/24/040/00069/AM19/	Lic.No/Date:0410164453 28.06.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that DIPP has issued DL on 12.10.2018. Firm's reply is still being awaited. Committee decided to give them a final reminder to examine the case. The case stands deferred to 06.12.2018.				

18	<b>Case No.:</b> 4/11/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00172/AM19/	RLA File :04/24/040/00079/AM19/	Lic.No/Date:0410164459 02.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that DIPP has issued DL on 12.10.2018. Firm's reply is still being awaited. Committee decided to give them a final reminder to examine the case. The case stands deferred to 06.12.2018.				

19	<b>Case No.:</b> 8/15/84-ALC3/2018	Party Name:MECORDS INDIA LTD.,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00264/AM19/ /	RLA File :03/95/040/00212/AM19/	Lic.No/Date:0310822094 03.07.2018	



**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs
1.	DIPPED NYLON MONOFILAMENT FABRICS MADE OUT OF N66 MONOFILAMENT YARN OF 420 DENIRE	50000 KG	1. NYLON MONOFILAMENT YARN OF N66 OF 420 DENIER	5% of the export product.
			2. D.VINYL PYRIDINE LATEX (41% DRY)	As applied
			3. RESORCINOL	0.2% of the export product.
			4. FORMALDEHYDE (37% DRY)	As applied

RA concerned may take necessary action subject to compliance of other usual conditions

20	<b>Case No.:</b> 7/15/84-ALC3/2018	<b>Party Name:</b> LAHOTI OVERSEAS LTD.	<b>Meet No/Date:</b> 15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00263/AM19/	RLA File :03/95/040/00285/AM19/	Lic.No/Date:0310822129 05.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to clarify, how the weight of export product is 9 times higher than the import products and if mixed with yarn then content of both products. The case stands deferred for re-listing on 06.12.2018.				

21	<b>Case No.:</b> 20/12/84-ALC3/2018	<b>Party Name:</b> S.M. FASHION WEAR	<b>Meet No/Date:</b> 15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00196/AM19/	RLA File :32/24/040/00016/AM19/	Lic.No/Date:3210078548 09.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the CAD, Sketch and Measurement Chart to examine the case. Firm's reply is still being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

22	<b>Case No.:</b> 19/12/84-ALC3/2018	<b>Party Name:</b> SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	<b>Meet No/Date:</b> 15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00195/AM19/	RLA File :32/24/040/00017/AM19/	Lic.No/Date:3210078563 12.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the Sample and CAD to examine the case. Firm's reply is still being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				



23	<b>Case No.:</b> 21/12/84- ALC3/2018	Party Name:S P APPARELS LIMITED	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00197/AM19/	RLA File :32/24/040/00018/AM19/	Lic.No/Date:3210078562 12.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the Sample and CAD to examine the case. Firm's reply is still being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

24	<b>Case No.:</b> 4/12/84- ALC3/2018	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00180/AM19/	RLA File :02/24/040/00054/AM19/	Lic.No/Date:0210208569 16.07.2018	Defer Date: 22.11.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has informed to give them another PH as they unable to appear before NC due to Durga Puja. Committee decided to give them next PH to the firm. The case stands deferred for re-listing on 22.11.2018.				

25	<b>Case No.:</b> 5/12/84- ALC3/2018	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00181/AM19/	RLA File :10/24/040/00016/AM19/	Lic.No/Date:1010059994 17.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 09.10.2018 to furnish certain information called by DIPP to examine the case. Firm's reply is still being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

26	<b>Case No.:</b> 40/12/84- ALC3/2018	Party Name:EASTERN BASE	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00216/AM19/	RLA File :05/23/040/00184/AM19/	Lic.No/Date:0510407220 17.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 09.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is still being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

27	<b>Case No.:</b> 23/12/84- ALC3/2018	Party Name:JAI SREEM EXPORTS	Meet No/Date:15/84- ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00199/AM19/	RLA File :32/24/040/00023/AM19/	Lic.No/Date:3210078578 20.07.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				



28	<b>Case No.:2/13/84-ALC3/2018</b>	Party Name:CHHATARIYA FIRETECH INDUSTRIES,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00232/AM19/	RLA File :03/94/040/00313/AM19/	Lic.No/Date:0310822610 26.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is still being awaited. Committee as decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

29	<b>Case No.:6/11/84-ALC3/2018</b>	Party Name:FREUDENBERG PERFORMANCE MATERIALS INDIA PVT LTD	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00174/AM19/	RLA File :04/24/040/00101/AM19/	Lic.No/Date:0410164546 31.07.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

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<b>Case No.:</b> 9/12/84-ALC3/2018	<b>Party Name:</b> GEO SOURCE	<b>Meet No/Date:</b> 15/84-ALC3/2018 25.10.2018	<b>Status:</b> Approved	
HQ File :01/84/050/00185/AM19/	RLA File :08/24/040/00152/AM19/	Lic.No/Date:081014317 6 02.08.2018		
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/278/2018-TSW dated 12. 11..2018 as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed in KGs
1.	Non Woven Needle Punch Geotextile made from PP Staple Fibre (70 to 150 GSM)	23.520 MT	1. Polypropylene (PP) Staple Fibre	24 MT
2.	Non Woven Needle Punch Geotextile made from PP Staple Fibre (70 to 150 GSM)	15680MT	2. Polypropylene (PP) Staple Fibre	16 MT
RA concerned may take necessary action subject to compliance of other usual conditions.				

31	<b>Case No.:1/13/84-ALC3/2018</b>	Party Name: PETCON THERMAL PVT. LTD	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Deferred</b>
	HQ File	RLA File	Lic.No/Date:0510407420	Defer Date:



:01/84/050/00231/AM19/	:05/24/040/00258/AM19/	02.08.2018	06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 22.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.			

32	<b>Case No.:39/12/84-ALC3/2018</b>	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00215/AM19/	RLA File :05/24/040/00282/AM19/	Lic.No/Date:0510407471 07.08.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.				

33	<b>Case No.:10/15/84-ALC3/2018</b>	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00266/AM19/	RLA File :03/95/040/00435/AM19/	Lic.No/Date:0310822869 07.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	<b>Case No.:3/15/84-ALC3/2018</b>	Party Name:ARRUTH TECHNICAL PERFORMANCE WEAR PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00259/AM19/	RLA File :02/24/040/00071/AM19/	Lic.No/Date:0210208633 09.08.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the sample of the product with justification and calculation of quantity of each input required and requirement of fabric in Sq. Mt. The case stands deferred for re-listing on 06.12.2018.				

35	<b>Case No.:15/12/84-ALC3/2018</b>	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00191/AM19/	RLA File :33/24/040/00005/AM19/	Lic.No/Date:331003046 1 10.08.2018	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:				
S.No.			Quantity recommended in Kg/Sq. Metre of Export Product	
1.			POLYAMIDE 6 BCF YARN DTEX 1000/68f	
2.			PP PRIMARY BACKING	
			0.367	
			0.109	



3.	SB LATEX-HITEX S307A(50% Solid)	0.368
4.	COMBIPRINT PP7 Thickner	0.009
5.	LATEX PFR 9086 (70% Solid)	deleted
6.	MICRO ACID DYES	deleted
7.	PP MULTI FILAMENT	0.085
8.	ACTIVATOR(50% Solid)	deleted
9.	PACK C (10% Solid)	deleted
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions		

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<b>Case No.:16/12/84-ALC3/2018</b>	Party Name:DHARMESH TEXTILES LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Approved</b>
HQ File :01/84/050/00192/AM19 /	RLA File :33/24/040/00004/AM19/	Lic.No/Date:33100304 60 10.08.2018	
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:			
S.No.	Import item	Quantity recommended in Kg/Sq. Metre of Export Product	
1.	POLYAMIDE 6 BCF YARN DTEX 1000/68f	0.367	
2.	PP PRIMARY BACKING	0.109	
3.	SB LATEX-HITEX S307A(50% Solid)	0.368	
4.	COMBIPRINT PP7 Thickner	0.009	
5.	LATEX PFR 9086 (70% Solid)	deleted	
6.	MICRO ACID DYES	deleted	
7.	PP MULTI FILAMENT	0.085	
8.	ACTIVATOR(50% Solid)	deleted	
9.	PACK C (10% Solid)	deleted	
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions			

37	<b>Case No.:53/12/84-ALC3/2018</b>	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Deferred</b>
	HQ File :01/84/050/00229/AM19/	RLA File :35/24/040/00013/AM19/	Lic.No/Date:3510045401 17.08.2018	Defer Date: 06.12.2018.
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.			

38	<b>Case No.:37/12/84-ALC3/2018</b>	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status: Deferred</b>
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HQ File :01/84/050/00213/AM19/	RLA File :05/24/040/00301/AM19/	Lic.No/Date:0510407566 21.08.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.10.2018 to furnish the required information as desired by NC to examine the case. Firm's reply is being awaited. Committee decided to issue a final reminder to the firm. The case stands deferred for re-listing on 06.12.2018.			

<b>Case No.:44/12/84-ALC3/2018</b>	Party Name: RICHA & CO	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Deferred</b>
39 HQ File :01/84/050/00220/AM19/	RLA File :05/24/040/00297/AM19/	Lic.No/Date:0510407565 21.08.2018	Defer Date: 06.12.2018.
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ask for Sample and CAD with length & width and number of bundles in the given length for Sl. No.1 and also decided to ratify the norms for Sl. No. 2 & 3 as applied for. The case stands deferred for re-listing on 06.12.2018 for Sl. No.1.			

<b>Case No.:1/15/84-ALC3/2018</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
40 HQ File :01/84/050/00257/AM19/	RLA File :02/24/040/00085/AM19/	Lic.No/Date:0210208671 30.08.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:13/15/84-ALC3/2018</b>	Party Name:D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
41 HQ File :01/84/050/00269/AM19/	RLA File :03/94/040/00509/AM19/	Lic.No/Date:0310823552 05.09.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for and also with accountability of Stamping foil imported for export product. RA concerned may take necessary action subject to compliance of other usual conditions			

<b>Case No.:17/15/84-ALC3/2018</b>	Party Name: ALLIANCE FIBRES LIMITED	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
42 HQ File :01/84/050/00273/AM19/	RLA File :52/24/040/00043/AM19/	Lic.No/Date:5210042757 06.09.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

<b>Case No.:6/15/84-ALC3/2018</b>	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:15/84-ALC3/2018 25.10.2018	<b>Status:</b> <b>Approved</b>
43 HQ File	RLA File	Lic.No/Date:3210078650	



:01/84/050/00262/AM19/	:32/24/040/00032/AM19/	07.09.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for the Viscose Vortex Yarn. RA concerned may take necessary action subject to compliance of other usual conditions.			

44	<b>Case No.:</b> 4/15/84- ALC3/2018	<b>Party Name:</b> FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	<b>Meet No/Date:</b> 15/84- ALC3/2018 25.10.2018	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00260/AM19/	<b>RLA File</b> :02/24/040/00089/AM19/	<b>Lic.No/Date:</b> 0210208688 12.09.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as below:-  For Sl. No.1= 345 gm/piece For Sl. No.2=390 gm/piece and For Sl. No.3=573 gm/piece + Spandex as applied .  RA concerned may take necessary action subject to compliance of other usual conditions			

45	<b>Case No.:</b> 5/15/84- ALC3/2018	<b>Party Name:</b> AMBIKA COTTON MILLS LIMITED	<b>Meet No/Date:</b> 15/84- ALC3/2018 25.10.2018	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00261/AM19/	<b>RLA File</b> :32/24/040/00033/AM19/	<b>Lic.No/Date:</b> 3210078662 18.09.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for the Viscose Vortex Yarn. RA concerned may take necessary action subject to compliance of other usual conditions.			

46	<b>Case No.:</b> 14/15/84- ALC3/2018	<b>Party Name:</b> TEXBOND NONWOVENS	<b>Meet No/Date:</b> 15/84- ALC3/2018 25.10.2018	<b>Status:</b> Approved
	<b>HQ File</b> :01/84/050/00270/AM19/	<b>RLA File</b> :04/24/040/00132/AM19/	<b>Lic.No/Date:</b> 0410164691 19.09.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

47	<b>Case No.:</b> 12/15/84- ALC3/2018	<b>Party Name:</b> CREATIVE GARMENTS PVT. LTD.,	<b>Meet No/Date:</b> 15/84- ALC3/2018 25.10.2018	<b>Status:</b> Deferred
	<b>HQ File</b> :01/84/050/00268/AM19/	<b>RLA File</b> :03/94/040/00534/AM19/	<b>Lic.No/Date:</b> 0310823958 24.09.2018	<b>Defer Date:</b> 06.12.2018.
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the sample alongwith CAD and Style Number of the product. The case stands deferred for re-listing on 06.12.2018.			

48	<b>Case No.:</b> 2/15/84-	<b>Party Name:</b> AMRIT	<b>Meet No/Date:</b> 15/84-	<b>Status:</b>
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ALC3/2018	EXPORTS PVT. LTD.	ALC3/2018 25.10.2018	Approved
HQ File :01/84/050/00258/AM19/	RLA File :02/24/040/00091/AM19/	Lic.No/Date:021020871 8 27.09.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for the Fabric and in respect of Reflective Tape it is neck to neck with accountability. RA concerned may take necessary action subject to compliance of other usual conditions			

49	Case No.:11/15/84- ALC3/2018	Party Name:AYM SYNTEX LTD.	Meet No/Date:15/84- ALC3/2018 25.10.2018	Status: Approved
	HQ File :01/84/050/00267/AM19/	RLA File :03/94/040/00558/AM19/	Lic.No/Date:031082403 5 27.09.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for Sl. No. 1 & 2 as applied for and allowed wastage of 2% for Sl No. 3 on the weight of export product. RA concerned may take necessary action subject to compliance of other usual conditions				

**Minutes of manual cases considered by the Norms Committee -V**  
**In Meeting No.15/84 AM-19 dated 25.10.2018 actually held on 01.11.2018**

**50.**

Case No.217	M/s. P.K.Overseas
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/00070/AM19
RA F.No. 05/24/040/00614/AM18	Adv. Authorisation No. 0510405901 dated 16.03.2018
Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case had been referred to DIPP for their comments. The case stands deferred for re-listing on 06.12.2018.	

**51.**

Case No.218	M/s. Orient Craft Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/162/00125/AM19
RA F.No. 05/27/039/00030/AM15	Annual Adv. Authorisation No. 0510393430 dated 02.03.2015
Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has informed on 29.10.2018 for grant them personal hearing alongwith CAD, sketch and sample for detailed explanation the case. Accordingly, Committee accepted the firm's request to appear before NC in the next meeting. The case stands deferred for re-listing on 22.11.2018.	

**52.**

Case No.219	M/s. Sahu Exports
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/00159/AM19/DES-V



RA F.No. 05/24/040/00210/AM19	Annual Adv. Authorisation No. 0510407156 dated 11.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that there is no representative appeared before NC on 01.11.2018. Therefore the Committee could not calculate the requirement of inputs and reject the case. RA concern may take necessary action subject to compliance of other usual conditions.	

**53.**

Case No.220	M/s. Premier Fine Lines Pvt. Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/00172/AM18
RA F.No. 32/24/040/00018/AM18	Adv. Authorisation No. 3210078248 dated 08.09.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that firm's reply not received so far. Committee decided to send a final reminder to the firm and if no reply received within 15 days from the date of issue of the minutes, case will be rejected without further correspondence. The case stands deferred to 06.12.2018.	

**54.**

Case No.221	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/162/00131/AM18/DES-V
Prior fixation of adhoc norms for export of 1. Ladies Other garment (Night Wear ) of 100% Polyester Dyed Woven Fabric GSM 140 (Tolerance +/- 10%) alongwith Indian Lining Style No. 494837-495955, 2. Ladies Other Garment (Night Wear) of 100% Polyester Printed Woven Fabric GSM 122 (Tolerance +/-10%) alongwith Indian Lining Style No. 494843 -495160 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 16.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

**55.**

Case No.222	M/s. Polygenta Technologies
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/00145/AM16
RA F.No. 03/95/040/00224/AM16	Adv. Authorisation No. 0310796996 dated 01.07.2015



Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/237/2018-TSW dated 10.10.2018 as detailed below:

Export Item: Draw Texture Yarn (DTY)  
Quantity :- 5,00,000 Kg.

S.No.	Import item	Quantity recommended
1.	Pet flakes of waste & scrap of pet bottles	5,25,000 kg
2.	Titanium Dioxide (TiO <sub>2</sub> )	1,500 kg
3.	Spin finish oil	1,500 kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

#### 56.

Case No. 223	M/s.C. L.International
NC Meeting No.15/AM-19 dated 25.10.2018	F.No. 01/84/050/00087/AM18/DES-V
RA F.No. 05/23/040/00083/AM18	Adv. Authorisation No. 0510402674 dated 23.05.2017
Decision: Committee considered the case as per agenda along with other relevant papers and noted that representation dated 17.04.2018 of the firm has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred for re-listing on 06.12.2018.	

#### 57.

Case No.224	M/s.Dharmesh Textiles Ltd.	
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/483/AM17DES-V	
RA F.No. 33/24/040/00008/AM17	Adv. Authorisation No.3310030367 dated 31.01.2017	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. IPP vide their F.O. No. 7/310/2018-TSW dated 31.10.2018 as detailed below:		
S.No.	Import item	Quantity recommended in Kg/Sq. Metre of Export Product
1.	POLYAMIDE 6 BCF YARN DTEX 1000/68f	0.367
2.	PP PRIMARY BACKING	0.109
3.	SB LATEX-HITEX S307A(50% Solid)	0.368
4	COMBIPRINT PP7 Thickner	0.009
5.	LATEX PFR 9086 (70% Solid)	deleted
6.	MICRO ACID DYES	deleted
7.	PP MULTI FILAMENT	0.085
8.	ACTIVATOR(50% Solid)	deleted
9.	PACK C (10% Solid)	deleted
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions		



58.

Case No.225	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/171/00008/AM19/DES-V
Prior fixation of adhoc norms for export of Mens Shorts made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 195 (Tolerance +or-10%) (Style No. 7MD2161) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 18.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

59.

Case No. 226	M/s Mecord India Ltd
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/171/00024/AM18/DES.V
Fixation of SION for export product 'Dipped Nylon monofilament fabrics'	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that firm has requested for fixation of SION for export product 'Dipped Nylon monofilament fabrics made out of N6/N66 monofilament yarn of 322 Denier (0.20mm dia to 724 Denier (0.30mm dia). Committee noted that documents have been forwarded to DIPP for comments and decided to await their comments. The case stands deferred for re-listing on 22.11.2018.	

60.

Case No. 227	M/s AYM Syntex Ltd. (Formerly known as M/s Welspun Syntex Ltd.)
NC Meeting No.12/AM-19 Dated 13.09.2018	F.No. 01/84/050/00302/AM15/DES-V RA F.No. 03/95/040/00565/AM15
Modification of adhoc norms Adv. Authorisation No. 0310789947 dated 07.10.2014	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's application has been referred to DIPP for comments. NC decided to await for their comments. The case stands deferred for re-listing on 06.12.2018.	

61.

Case No.228	M/s. Pooja International
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/050/00084/AM18
RA F.No. 05/24/040/00112/AM18	Adv. Authorisation No. 0510402997 dated 01.06.2017
Request for fixation of norms agaisnt Adv. Authorisation No. 0510402997 dated 01.06.2017	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The firm's representative had appeared before NC and explains their case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. The GSM should be match both in export and import. RA concern may take necessary action subject to compliance of other usual conditions.	



**62.**

Case No.229	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/162/00115/AM19/DES-V
Prior fixation of adhoc norms for export of M/S Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 along with relevant documents for export of Mens Polo Shirt Made of 60% Cotton 40% Polyester Yarn Dyed knitted Fabric GSM 190 (Tolerance + or -10%) (STYLE NO 43LK857) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: Shahi Exports Pvt. Ltd. vide their letter dated 07.09.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee noted that firm has informed through email on 31.10.2018 that their fabric has been arrived at the port for very long time and due to urgency they have cleared the same under payment of duty. Hence fixation of norms for this style and obtaining of advance licence will not required. Hence, Committee decided to withdraw the case.	

**63.**

Case No.230	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.15/AM19 dated 25.10.2018	F.No. 01/84/171/00009/AM19/DES-V
Prior fixation of adhoc norms for export of 1. Ladies Trouser made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 190 (Tolerance +or-10%)Style No. B1920C14U), 2. Ladies Trouser made of 55% Linen 45% Viscose Dyed Woven Fabric GSM 197 (Tolerance +or-10%), Style No. B1920C15L) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.	
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 18.10.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

